

Central Administrative Tribunal  
Principal Bench  
O.A. No. 485 of 2001

New Delhi, dated this the 2nd March, 2001  
HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Rohtas Singh,  
S/o Shri Pyare Lal,  
R/o House No. 10, Type III,  
Police Colony,  
Ashok Vihar,  
Delhi-110054. .... Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Commissioner of Police,  
PHQ, M.S.O. Building,  
I.P. Estate,  
New Delhi.
2. The Joint Commissioner of Police,  
Northern Range,  
PHQ, M.S.O. Building,  
I.P. Estate,  
New Delhi.
3. The Dy. Commissioner of Police,  
North West Dist.,  
P.s. Ashok Vihar,  
Delhi. .... Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant impugns the Disciplinary Authority's order dated 29.1.98 (Annexure A/1) and the Appellate Authority's order dated 25.5.99 (Ann. A/2).

2. Applicant's counsel Shri Bhardwaj states that applicant's revision petition dated 27.8.99 (Annexure A/5) still remain undisposed of by the Revisional Authority.

(2)

3. If the aforesaid submission is correct, we dispose of this O.A. at this preliminary stage itself with a direction to Respondents to dispose of the aforesaid revision petition by means of reasoned and speaking order, within three months from the date <sup>receipt of</sup> of a copy of this order, under intimation to applicant, in accordance with law.

4. While disposing of the aforesaid revision petition respondents shall not lose sight of the contents of the present O.A., a copy of which is directed to be annexed along with this order.

5. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of accordingly.

No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S. R. Adige  
(S. R. Adige)  
Vice Chairman (A)

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